

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C)

No(s).

34785/2014

M/S. GAIL INDIA LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and exemption from filing O.T.)

WITH

SLP(C) No. 34790/2014

(With appln.(s) for exemption from filing O.T. and appln.(s) for c/delay in refiling SLP and appln.(s) for c/delay in filing SLP and Interim Relief)

Date : 29/09/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Abhishek Sharma,Adv.

Ms. Rashmi Singh,Adv.

For Respondent(s)

Mr.Uday Singh,Adv.

Mr.Ashutosh Kr.Sharma,Adv.

Mr. Vinay Garg,Adv.

Mr. Pradeep Misra,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Signature Not Verified

Digitally signed by

Sushma Kumari Bajaj

Date: 2015.09.30

SLP(C) No.34785/2014

12:52:37 TLT

Reason:

The respondent Nos.1 & 2 have failed to file the counter affidavit within the period stipulated under the rules.

ITEM NO.72

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Four weeks time as last chance is given to the Ld.counsel for the petitioner to comply with the terms of the order dated 26.08.2015 of this Court.

SLP(C) No.34790/2014

The respondents shall be at liberty to file the counter affidavit within a period of four weeks, whereafter no further extension shall be given.

List the matter again on 14.12.2015.

(M K HANJURA)
Registrar

SB